

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH.

No. O.A. no. 889 of 1996.

DATE OF ORDER : 10-7-97.

PRESENT : HON<sup>o</sup>BLE DR. B. C. SARMA, MEMBER (A)

HON<sup>o</sup>BLE MR. D. PURKAYASTHA, MEMBER (J)

For applicant(s) : Mr. K.K. Dutta, counsel.

For respondents : Mr. S.K. Dutta, counsel.

O R D E R

Both sides are present and we have heard them.

Ld. counsel for the applicant prays for an interim order for restraining the respondents from filling up one post of ED Agent by the respondent no. 7 who is not eligible for the same. He also submits that the applicant is a member of the Scheduled Tribes community and therefore, he should be given appointment to the post.

Ld. counsel for the respondents, however, submits that the Circular being Annexure-F to the application, on which the applicant relied upon for being preferred relating to the recruitment, has been quashed by the <sup>Tribunal</sup> respondent authorities.

We, therefore, do not consider it necessary to pass any Interim Order in this case.

Matter is adjourned to 20.11.97. Time to file reply is extended till one week before the next date.

  
MEMBER (J)

  
MEMBER (A)